

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:5119
ANSWERED ON:05.09.2011
DEEP SEA FISHING VESSELS
Jeyadural Shri S. R.

Will the Minister of SHIPPING be pleased to state:

- (a) whether the Government has received representations about problems relating to inspection and certification of deep sea fishing vessels;
- (b) if so, the details thereof and the steps taken by the Government to sort out these problems;
- (c) whether the Mercantile Marine Department demand a double inspection for all fishing vessels;
- (d) if so, the reasons therefor; and
- (e) the steps taken or proposed to be taken to avoid delays and hurdles in procedural matter and streamlining the whole system?

Answer

MINISTER OF STATE IN THE MINISTRY OF SHIPPING(SHRI MUKUL ROY)

- (a): Yes, Madam.
- (b): In 2009 the Directorate General of Shipping has extended the validity of provisional registration of Deep Sea Fishing Vessels from 6 months to 1 year, to reduce the frequency of seeking No Objection Certificate (NOC) from the Directorate.
- (c): Deep Sea Fishing Vessels are required to undergo annual inspection every year as applicable to any Indian fishing Boat. Fishing vessels more than 20 meters in length are required to comply with Merchant Shipping (Indian Fishing Boat inspection) Rules, 1988 which includes annual inspection and dry docking inspection and issue of certificate of inspection.
- (d): Inspection of Indian Fishing Boats, including deep sea fishing vessels is mandatory by law once every year.
- (e): In 2009 the Directorate General of Shipping has extended the validity of provisional registration of Deep Sea Fishing Vessels from 6 months to 1 year, to reduce the frequency of seeking NOC from the Directorate.